

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. NO. 1995/2001

New Delhi this the 09th day of January 2002

Hon'ble Shri Govindan S. Tampi, Member (A)

Ved Singh S/O Sh. Tilak Raj,  
House No. 399,  
Vill & PO: Mitarau, Najafgarh,  
New Delhi

.....Applicant

(By Shri U. Shrivastava, Advocate)

Versus

1. The General Manager,  
Northern Railway, Baroda House,  
New Delhi
2. The Divn. Railway Manager,  
Northern Railway,  
Ferozpur, Punjab
3. The Divl. Accounts Officer,  
Northern Railway,  
Ferozpur, Punjab.

.....Respondents

(By Sh. R L Dhawan, Advocate)

O R D E R (ORAL)

Heard Shri U Shrivastava, learned counsel for the applicant and Shri R L Dhawan, learned counsel for respondents.

2. The relief sought for by the applicant is consideration of his case for re-engagement as casual labourer in terms of para 11 of the Circular dated 28.08.87. The applicant had been working during the period as far back as in 1983, between May to October and has been dis engaged. Thereafter he came up in OA 1705/1998 which was disposed of by directing the respondents to dispose of representation of the applicant. This has been done by the applicant on 2.11.98. The said <sup>order</sup> challenged by the applicant.

According to the learned counsel for the applicant the respondents should not have rejected his plea. On the other hand Sh. R L Dhawan , learned counsel for the respondents points out that this is clearly covered by the decision of the Full Bench of the Tribunal in the case of Mahavir Vs UOI (ATJ 2000(3) Page-1) decided on 10.5.2000. It was held that such <sup>belated</sup> application cannot be entertained. Shri U Shrivastava points out that the order of the Full Bench has been challenged in the High Court, but on <sup>being queried, he</sup> replied that the order has not been stayed.

3. I have considered the matter carefully. This application which is delayed inordinately fails at the threshold itself , as is covered by the decision of the Full Bench in the case of Mahavir (Supra). The same is therefore dismissed. No costs.

*Govanan S. Tampi*  
Govanan S. Tampi  
Member (A)

Patwal/